

Name of the Office	FY 2017-18	FY 2018-19
Park Street	6506	5835
Jangipur	4300	3722
Sagar	1906	1843
Allahabad	2208	2097
Mysore Road	3522	3412
TOTAL	847557	790018

Data of labours engaged in unorganised sector

433. DR. SANTANU SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is data available on number of labours engaged in unorganised sector in last three years, year-wise, in the Union Territories of Jammu and Kashmir and Ladakh;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether Government has collected data on number of labours engaged in unorganised sector who lost their jobs since Article 370 was abolished; and

(e) the separate data for Jammu, Kashmir and Ladakh regions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) No such data is available with the Central Government. However, as per the Periodic Labour Force Survey (PLFS) 2017-18 conducted by the Central Government, Worker Population Ratio (WPR) in respect of Jammu and Kashmir is 38.6% and 34.7% at all India level.

(d) and (e) No such data is available with the Central Government.

Stone crushing labourers of Rajasthan

434. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether labour engaged in stone crushing are not treated as construction

workers and hence do not get benefits under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government has received any request from the Rajasthan Government to include labourers employed in stone crushing in construction workers to benefit the stone crushing labourers of Rajasthan; and

(d) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The list of work defined as "building or other construction work" under Section 2(1) (d) of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996, does not include "stone crushing". However, Section 2(1) (d) of the Act vests powers in the State Government, to further expand the list so as to include more such other work as "building or other construction work". The State Government of Rajasthan, in exercise of the powers conferred under Section 2(1)(d) of the Building and Other Construction Workers (RECS) Act, 1996, has expanded the "definition" of "building or other construction work" laid down under the Act by way of notifying "stone cutting, breaking and crushing" as building or other construction work *vide* notification dated 02.02.2015 and thereby included persons engaged in such work under the definition of "building worker" as defined under section 2(1)(e). Consequent to the said notification dated 02.02.2015 workers engaged in "stone cutting, breaking and crushing" work are eligible for registration as beneficiary in the State in terms of section 12 of the BOCW (RECS) Act, 1996 and availing of benefits of the welfare schemes formulated under section 22(1) of the Act.

As the authorities of the State Government/State Welfare Board are the appropriate authority vested with the statutory powers to apply section 2(1)(d), section 2(1)(e), section 12 and section 22(1) of the Act, the reference of the Rajasthan State BOCW Welfare Board seeking guidance from the Central Government in this regard was not appropriate and accordingly returned.

Creation of jobs for educated youths

‡435. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has formulated any comprehensive plan for providing employment and creating jobs for educated youths;

‡Original notice of the question was received in Hindi.